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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 07/(MAH)/2016  
C.A No. 116/2016

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018

NAME OF THE PARTIES: HSBC Daisy Investments (Mauritius) Ltd.  
V/s.  
Reliance Infratel Limited & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1. Ms. Alpana Khone Counsel.  
2. Mr. Amrit B. Naik. Advocate  
3. Mr. Alkishek Kelle Advocate  
4. Mr. Deepak Deshmukh } Advocate  
5. Mr. Jahan A. Chokshi. }  
↓

1/6 Naik Naik & Co. for Respondent Nos 1 to 3

1. Mr. I.M. Chagla Senior Advocate  
2. Mr. Sujan Talwar  
3. Mr. Daulat Upadhyay  
4. Mr. Shailesh Poria

1/6 Economic Laws Practice for the Petitioners



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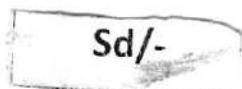
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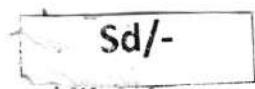
CP No. 07/397-398/NCLT/MB/MAH/2016

The Counsel for the Petitioner as well as the Respondent are present.

At request, list this matter on 07.02.2018.

A handwritten signature in black ink, enclosed in a rectangular box. The signature reads "Sd/-" followed by a cursive name.

**V. NALLASEENAPATHY**  
Member (Technical)

A handwritten signature in black ink, enclosed in a rectangular box. The signature reads "Sd/-" followed by a cursive name.

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)